

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**



**C.P. No. 489 of 2019  
O.A No. 425/2013**

This the 16<sup>th</sup> day of December, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Nityesh Kumar,  
aged about 44 years  
S/o. Late Sh. Om Prakash,  
R/o. Near St. Mary School,  
Bijnor (Uttar Pradesh) ....Petitioner

(By Advocate : Mr. T. N. Tripathi)

Versus

1. Sh. Kaushlandra Kumar Sinha,  
Chief Post Master General,  
U.P. Circle, Lucknow (U.P.). ...Respondents
2. Sh. M. M. Husain,  
The Superintendent of Post Offices,  
Bijnor Division, Bijnor (U.P.)-24670

(By Advocate : Mr. Hanu Bhaskar)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy, Chairman :**

The applicant filed O.A No. 425/2013 ventilating his grievance in the context of promotion to Lower Selection Grade. The O.A was disposed of on 13.03.2019 directing the respondents to pass orders on the representation dated 10.10.2011 made by the applicant, within six months from the date of receipt of the order.



2. This Contempt case is filed alleging that the respondents did not comply with the direction issued in the O.A.

3. Heard Mr. T. N. Tripathi, learned counsel for petitioner and Mr. Hanu Bhaskar, learned counsel for respondents.

4. Today, the respondents filed counter affidavit stating inter alia that in compliance with the order in the O.A, they passed an order dated 11.12.2019, disposing of the representation. With this, the order stands complied with. It is needless to mention that if the applicant is not satisfied with the order passed by the respondents, he can pursue remedies, in accordance with law. C.P. is accordingly closed. There shall be no order as to costs.

(Aradhana Johri)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/Mbt/